

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M/S JAGTAR SINGH & SONS HYDRAULICS PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	M/s JAGTAR SINGH & SONS HYDRAULICS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	28.01.2010
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U29253DL2010PTC198375
5. Address of the registered office & principal office (if any) of Corporate Debtor	C-1/B, Mansarovar Garden, New Delhi-110015
6. Date of closure of Insolvency Resolution Process	21.11.2023
7. Liquidation commencement date of Corporate Debtor	21.11.2023 (order received on 23.11.2023)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Kamall Ahuja Regn. No: IBB/IPA-002/IPNO1025/2020-2021/13389 AFA Validity : 15-Feb-2024
9. Address and Email of the liquidator as registered with the Board	A-5, 2nd Floor, Gunduwar Marg, Defence Colony, Delhi-110024 Email: nct.rrassociate@lawmax.in
10. Address and e-mail to be used for correspondence with the liquidator	D-251, Basement, Defence Colony, New Delhi-110024 Email: jagtarsinghliquidator@gmail.com
11. Last date for submission of Claims	23/12/2023

Notice is hereby given that the National Company Law Tribunal (New Delhi Bench-III) has ordered the commencement of liquidation of M/s Jagtar Singh & Sons Hydraulics Private Limited on 21.11.2023 (order received on 23.11.2023).

The stakeholders of M/s Jagtar Singh & Sons Hydraulics Private Limited are hereby called upon to submit their claims with proof on or before 23/12/2023, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Kamall Ahuja
Date : 27.11.2023 Liquidator of M/s Jagtar Singh & Sons Hydraulics Private Limited
Place: New Delhi Regn. No: IBB/IPA-002/IPNO1025/2020-2021/13389

RAI BAHADUR NARAIN SINGH SUGAR MILLS LTD.

CIN NO. : U74899DL1932PLC000298

Regd. Office: 2 Kasturba Gandhi Marg, New Delhi-110001

Head Office: B - 40, Second Floor, B-Block, Connaught Place, New Delhi-110001.

Factory: Lhaksar-247663, Distt. Haridwar, Uttarakhand

Phone: 41513656, 58 E-mail: rbsn@rbsnugar.in, rbsnmail@rbsnugar.in

NOTICE TO THE MEMBERS FOR ANNUAL GENERAL MEETING

Notice is hereby given that the ANNUAL GENERAL MEETING of the Company will be held on **Wednesday, 20th day of December, 2023 at 12:15 PM at the Emly End & Hodges, The Imperial, Jangpeth, New Delhi-110001** to transact the business as stated in the Notice of the Meeting.

In accordance with the provisions of the Companies Act, 2013 read with applicable Rules, Company has completed the dispatch of the Notice of the AGM, Director's Report and Annual Report for the Financial Year 2022-23 to all members as per permitted mode i.e. by email and physically (to those whose email Ids are not available) at their registered address and email Id's with the Company.

Pursuant to Finance Act, 2020, dividend income will be taxable in the hands of Shareholders with effect from 1 April, 2020 and the Company is required to deduct tax at source from dividend paid to Shareholders at the prescribed rates. For the prescribed rates for various categories & residential status, the Shareholders are requested to refer to the Finance Act, 2020 and amendments thereof.

Notice pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 the Register of Members and Share Transfer Books of the Company shall remain closed from **Saturday, 16th December, 2023 to Wednesday, 20th December, 2023** (both days inclusive) for the purpose of Annual General Meeting and payment of Final Dividend, if approved by the members at the Annual General Meeting of the Company.

Members are requested to update their Email Address / Bank / PAN details with the Company.

By order of the Board
For Rai Bahadur Narain Singh Sugar Mills Ltd.
Sd/-
Nidhi Arora
DATE : 23.11.2023
PLACE : NEW DELHI
Company Secretary

TATA CAPITAL FINANCIAL SERVICES LTD

Registered Address: Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013, Branch Address: 09th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

LOAN ACCOUNT NO. 21342043 And TCFLA0359000010912570 (GECIL: MR. ANUJ GOYAL

Notice is hereby given to the public in general and in particular to the below Borrower/Co- Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFSL), the Possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on **08th Day of January, 2024 "As is where is basis"** & "As is what is and whatever there is & without recourse basis".

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of sum Rs. **71,40,912/- (Rupees Seventy-one Lakh Forty Thousand Nine Hundred Twenty Only)** vide Loan Account No. 21342043 and TCFLA0359000010912570 (GECIL) as on 08.08.2022 demanded vide Notice U/S. 13(2) dated 08.08.2022 from Borrowers & Co-Borrowers/Guarantors, i.e., (1) MR. ANUJ GOYAL, House No. 8357/2, 1st Floor, New Model Basti, Near Filmistan Cinema, Left Side, Maharaja Agarsen Marg, Karol Bagh, Central Delhi - 110005; (2) MRS. RAJ GOYAL ALIAS RAJ RANI GOYAL, House No. 8357/2, 1st Floor, New Model Basti, Near Filmistan Cinema, Left Side, Maharaja Agarsen Marg, Karol Bagh, Central Delhi - 110005; (3) M/S. GOYAL INDUSTRIES, House No. 8357/2, 1st Floor, New Model Basti, Near Filmistan Cinema, Left Side, Maharaja Agarsen Marg, Karol Bagh, Central Delhi - 110005; and (4) MS ANNU GOYAL, House No. 8357/2, 1st Floor, New Model Basti, Near Filmistan Cinema, Left Side, Maharaja Agarsen Marg, Karol Bagh, Central Delhi-110005.

Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the said property shall be sold by E-Auction at **2.00 P.M.** on the **08th Day of January, 2024**, by TCFSL, having its branch office at **09th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi-110055**.

The sealed E-Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till **5.00 P.M.** on the **05th Day of January, 2024**.

Description of Secured Assets	Type of Possession Constructive/Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
MPL No. 8348 (SHOP AT GROUND FLOOR), NEW ANAJ MANDI, RANI JHANSI ROAD, M.M. ROAD, DELHI-110006, MORE PARTICULARLY DESCRIBED IN SALE DEED DATED ON 02-09-2022, EXECUTED IN FAVOR OF MRS. RAJ GOYAL ALIAS RAJ RANI GOYAL.	Physical	Rs. 1,00,49,000/- (Rupees One Crore Four Nine Thousand Only)	Rs. 10,04,900/- (Rupees Ten Lakh's) Four Thousand Nine Hundred Only)

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the "Authorized Officer" or proof is given to the satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal <https://disposalhub.com> on **08th Day of January, 2024 between 2.00 PM to 3.00 PM** with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at **New Delhi**. Inspection of the property may be done on **15th Day of December, 2023 between 11.00 AM to 5.00 PM**.

Note: The intending bidders may contact the Authorized Officer Mr. Sushil Choudhary, Email id: sushil.choudhary@tatacapital.com and Mobile No. **+91 8558827293**.

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e. <https://bit.ly/46v9FEQ>, or contact Authorized Officer or Service Provider- Nexxen Solutions Private Limited.

Place: New Delhi
Date: 28-11-2023

Sd/- Authorized Officer
Tata Capital Financial Services Ltd.

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New Delhi

इंडियन बैंक

Indian Bank

ALLAHABAD

ALLAHABAD

Zonal Office,

55 The Mall, Meerut Cantt

POSSESSION NOTICE

(For Immovable Property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling upon them to repay the amount within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rules 8 & 9 of the said Rules on the dates mentioned against each Account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of **Indian Bank** for the amounts and interests thereon mentioned against each account herein below.

Borrower / Guarantor Name & Address	Description of the Property	(a) Date of Demand Notice (b) Date of Possession Notice (c) Outstanding Amount
BRANCH : MDA, Distt. MEERUT 1. Smt. Rafia Zaffar W/o Mohd Nahid Zaffar (Borrower) Address: 1-A-64, Hapur Road, Humayun Nagar, Near Meerut Boys Inter College, Meerut. Address: 2: House No. -D-388, Pocket D, Buddha Enclave, Dr. Ram Manohar Lohiya Nagar, Distt Meerut 2. Mohd Nahid Zafar S/o Mohd Zafar (Borrower) Address: 1-A-64, Hapur Road, Humayun Nagar, Near Meerut Boys Inter College, Meerut. Address: 2: House No. -D-388, Pocket D, Buddha Enclave, Dr. Ram Manohar Lohiya Nagar, Distt Meerut	All that part & parcel of a Residential Plot, LIG No. 388, situated at Pocket - D, Located at Buddha Enclave, Dr. Ram Manohar Lohiya Nagar, Distt. Meerut, area measuring 105 sq. mtr. in the name of Smt. Rafia Zafar W/o Mohd. Nahid Zaffar and Mohd Nahid Zafar S/o Mohd Zafar. Measurement & boundaries are as under: East: 15 mtr/Plot No. -D-387, West: 15 mtr/ 9 mtr wide Road, North: 7 mtr/9 mtr wide Road, South: 7 mtr/Plot No. D-389	(a) 30.08.2023 (b) 24.11.2023 (c) Rs. 43,33,112.00 as on 23.11.2023 + interest and other expenses + charges w.e.f 24.11.2023
BRANCH : Hapur/IB Branch, Distt. Hapur 1. M/s Krishna Tyre House proprietorship firm through its proprietor Shri Shivank Sharma (Borrower) Address: 336, Jawahar Ganj, Hapur 2. Shri Shivank Sharma S/o Mr. Vijay Kumar Sharma (Proprietor/Borrower) 3. Mr. Vijay Kumar Sharma S/o Late. Mr. Hari Ram Sharma (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 4. Mr. Vinod Sharma S/o Late. Mr. Hari Ram Sharma (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 5. Mrs. Sushma Sharma W/o Mr. Dinesh Sharma R/o H No-427, Phool Mandi, Ishwarpuri, Meerut. (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 6. Mrs. Sadhna Sharma D/o Mr. Dinesh Sharma R/o H No-541, Swarg Ashram Road, Arjun nagar, Hapur. (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 7. Mrs. Seema Sharma W/o Mr. Vijay Kumar Sharma R/o H No-165, Purani Mohan puri, Shivaji Road, Meerut. (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma)	1. All that Part & Parcel of a Residential Plot measuring Total Area 153.17 sq. Yard or 128.07 sq. mtr. bearing Plot No-4 (new no- 336), Part Of Kharsa No- 161, situated at Mohalla Aryanagar, Near Jawahar Ganj, Opposite Dolphin School, Pargana & Tehsil & District Hapur. Measurement & Boundaries are as under- East: Plot No-3, Now House of Mohan Agarwal and Subhash Chand, West: Plot No-5 now Property of Neeraj Agarwal, North: 12th. wide Rasta, South: Abadi Mohalla Owner/Title holder/s: 1. Mr. Vijay Kumar Sharma S/o Late. Mr. Hari Ram Sharma (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 2. Mr. Vinod Sharma S/o Late. Mr. Hari Ram Sharma (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 3. Mrs. Sushma Sharma W/o Mr. Dinesh Sharma R/o H No-427, Phool Mandi, Ishwarpuri, Meerut. (Mortgagor/ Guarantor as well as legal heir of Late Mr. Hari Ram Sharma) 4. Mrs. Sadhna Sharma D/o Mr. Dinesh Sharma R/o H No-541, Swarg Ashram Road, Arjun nagar, Hapur. (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 5. Mrs. Seema Sharma W/o Mr. Vijay Kumar Sharma R/o H No-165, Purani Mohan puri, Shivaji Road, Meerut. (Mortgagor/ Guarantor as well as legal heir of Late. Mr. Hari Ram Sharma) 2. Hypothecated Stocks, Book Debts, Receivables movable assets and other current assets of the firm (M/s Krishna Tyre House), both present and future. Owner/Title holder/s: M/s Krishna Tyre House Proprietorship Firm through its Proprietor Shri Shivank Sharma (Borrower) Address: 336, Jawahar Ganj, Hapur	(a) 05.09.2023 (b) 24.11.2023 (c) Rs. 35,94,101.00 as on 05.09.2023 + interest and other expenses + charges w.e.f 06.09.2023
BRANCH : Keratu, Distt. Shamli 1. Mr. Pramod Kumar S/o Mr. Krishan kumar (Borrower) Address: Nau Kuan Road, Gher Bukhari, Shamli 2. Smt. Rakhi Saini W/o Shri Pramod Saini (Co-Borrower) Address: Nau Kuan Road, Gher Bukhari, Shamli	All that Part & Parcel of a Residential House No. 567 constructed on Plot Situated at Nau Kuan Road, Ward No. 17, Near NAV Durga Mandir, Mohalla Gher Bukhari, Distt. Shamli. Area measuring 43.23 sq meters. in the name of Shri Pramod Kumar S/o Shri Kareeshan alias Shri Krishan Chand. The Boundaries are as under: East: 28'8" House of Sh. Ramesh and Baru S/o Sh. Tiak Ram, West: 21'07" House of Sh. Baru, North: 18'8" Raasta Gali, South: 18'8" House of Sh. Baru	(a) 21.07.2023 (b) 24.11.2023 (c) Rs. 6,66,202.00 as on 23.11.2023 + interest and other expenses + charges w.e.f 24.11.2023
BRANCH : PINNA, Distt. MUZAFFARNAGAR 1. M/S Look creations (prop Mohd Haroon malik). Address: 101, Madina Colony, Roorkee road, vil sarwat muzaffarnagar 2. Shri Mohd Haroon Malik S/o Sh Mohd Israil. Address: H.N 101 Roorkee Road Madeena Colony Sarwat Muzaffarnagar 3. Shri Mohd Hasim S/o Sh Mohd Israil . Address: Sarwat Ganvi Madina Colony, Muzaffarnagar.	All that part & parcel of a house west and South Facing comprising all the shops and others buildings, structures, fittings, fixtures, part of KhAASRA NO. 150m, East 21'8" To West 21'8" to North 38' to south 38' Total Area 93.166 sq yards or 77.887 sq meters situated in Village SARWAT (Bahar haddi) Muzaffarnagar Pargana Tehsil. Sadar and Distt. Muzaffarnagar The Boundaries are as under: East: House Of Shri Mehaabaan . West Rasta 25 feet. North: House of Shri Ummati, South: Rasta 20 feet	(a) 16.08.2023 (b) 23.11.2023 (c) Rs. 10,21,980.00 as on 23.11.2023 + interest and other expenses + charges w.e.f 24.11.2023

Date - 24.11.2023

Place - MEERUT

Authorised Officer

RBL BANK LTD.

Registered Office: 1st Lane, Shahpuri, Kolhapur-416001

Regional Office: Office 1st floor, Building no. 1, Okhla Industrial Estate, Phase-3, New Delhi-110020.

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) that the below described immovable properties mortgaged/charged (collectively referred as "Property") to RBL Bank Ltd. ("Secured Creditor/Bank"), the possession of which has been taken by the Authorised Officer of the Bank under section 14 of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis", for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

Name of the Borrower & Guarantor (s)	Details of Property(ies)	Amount as per Demand Notice	Reserve Price	Date/ Time of e-Auction	Last Date for Receipt of Bids along with documents	Name of Authorised Officer/ Phone No./ Email Id
M/s BINDAL TRADING Co. (THROUGH ITS PROPRIETOR MRS. NIRMAL AGGARWAL) SHOP NO. 113, B-10, B-11, CHANKYA COMPLEX, SUBHASH CHOWK, LAXMINAGAR, DELHI- 110092	"PLOT NO. 41, FIRST FLOOR, BLOCK-D, SITUATED IN THE RESIDENTIAL COLONY KNOWN AS SECTOR-12, T.H.A., RAMPRASTHA (MORTGAGOR) D-41, RAMPRASTHA COLONY BLOCK D, GHAZIABAD, UTTAR PRADESH-201011	Rs. 87,25,301.70/- (Rupees Eighty Seven Lacs Twenty Five Thousand Three Hundred One and Paise Seventy Only), as on 03.07.2023 against Demand notice dated 03.07.2023	Reserve Price: 86,40,000/- (Rupees Eighty Six Lacs Forty Thousand and Only)	30.12.2023 At 11:00 AM.	Onor Before 29.12.2023 upto 05:00 P.M.	Mrs. Monica Gupta Contact: 9910570226 Email id: monica.gupta@rblbank.nk.com
Mrs. NIRMAL AGARWAL (MORTGAGOR) D-41, RAMPRASTHA COLONY BLOCK D, GHAZIABAD, UTTAR PRADESH-201011	Mrs. NIRMAL AGARWAL (MORTGAGOR) D-41, RAMPRASTHA COLONY BLOCK D, GHAZIABAD, UTTAR PRADESH-201011	Rs. 86,40,000/- (Rupees Eight lacs Sixty Four Thousand Only)	EMD Amount: Rs. 8,64,000/- (Rupees Eight lacs Sixty Four Thousand Only)	Inspection Date: 08.12.2023 (With prior appointment)		Manik Kapoor Contact: 9999889121
MR. SUMIT AGGARWAL D-41, RAMPRASTHA COLONY, BLOCK D, GHAZIABAD, UTTAR PRADESH-201011	Mrs. SUMIT AGGARWAL D-41, RAMPRASTHA COLONY, BLOCK D, GHAZIABAD, UTTAR PRADESH-201011	Date of Possession (Physical) Notice- 21.11.2023	Bid Increase Amount: Rs. 50,000/- (Rupees Fifty Thousand Only)			
MR. PUNEET AGGARWAL D-41, RAMPRASTHA COLONY, BLOCK D, GHAZIABAD, UTTAR PRADESH-201011	MR. PUNEET AGGARWAL D-41, RAMPRASTHA COLONY, BLOCK D, GHAZIABAD, UTTAR PRADESH-201011					

Terms and Conditions: (1) The E-Auction Sale will be online through e-auction portal. The interested bidders are advised to go through the detailed terms and conditions of auction available on the website of <https://www.bankauctions.com> and <https://www.rblbank.com/pdf-pages/news> before submitting their bids and taking part in e-auction. (2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the Property and specification before submitting the bid. (3) The interested bidders shall submit their details and documents through Web Portal: <https://www.bankauctions.com> using the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com> through Login ID & Password. The amount shall be payable through NEFT/ RTGS in the following Account of RBL Bank Ltd.- Auction Proceeds Collection GL Account No 2599001000139998 (IFSC Code RATN0000100) OR thru Demand Draft before 05:00 PM on or before 29.12.2023. (4) Interested bidders may avail support/online training on E-Auction from M/s. C India Pvt Ltd Contact No: 7291981124/2526, contact Person Mr. Vinod Chauhan Mob No: 9813879371, e-mail-id: delhi@cindia.com and for any query in relation to Property, they may contact Mrs. Monica Gupta, Authorised Officer (Mob. No. 9910570226, email: monica.gupta@rblbank.com) and Manik Kapoor Contact: 9999889121. (5) The Authorised Officer of the Bank reserves the right to accept or reject any or all bids, & /or to postpone/cancel the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final and binding. (6) The successful bidder should bear the charges/fee payable for conveyance viz. stamp duty, registration charges etc., as per applicable law and shall also pay other known/unknown statutory/govt./labour dues/taxes due etc. over and above the purchase consideration. (7) The successful bidder shall deposit 25% of the bid amount after adjusting the EMD already deposited within next day of acceptance of the bid price by the Authorised Officer and the balance 75% of the bid price on or before 15th day of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of failure to deposit 25% of the bid amount / 75% balance amount within the prescribed period mentioned above, the entire amount deposited (including EMD) shall be forfeited by the Authorised Officer without any notice and the property shall forthwith be sold again. The Authorised Officer reserves the right to accept or reject any/or all the bids or to adjourn, postpone or cancel the auction sale without assigning any reason therefor.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT

The Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) are hereby notified to pay the aforementioned sum along with further interest thereon plus penal and other interest and amounts as per the Transaction Documents before the date of E-Auction failing which, the Property will be auctioned/ sold to recover the outstanding dues.

Date: 27.11.2023 Place: Ghaziabad

Sd/- Authorised officer, RBL Bank Ltd.

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED

418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, Pitampura Delhi 110034

POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on 3 of this dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. HR/GGN/FRBD/IA000000842 Mr. Parveen Ram Singh, Mr. Yogesh, Ms. Rekha Rani, & Mr. Pawan Nagar, All at: H. No. 56, Neemka 66, Neemka Faridabad, Haryana - 121004.	24-04-2023 22-11-2023 SYMBOLIC	₹ 10,63,382/- as on 13-04-2023 plus interest thereon	Property area measuring 167 sq. yards, Part of Kheawat No. 143, Khatoni No. 186, Mustakilla No. 45, Killa 31(0/9) M. No. 68, Killa No. 61(2-5), Kharsa No. 187(1-13) Kila 3 Rakba 4 Kanal 7 Marle and Khatoni No. 487 M No. 67, Kila No. 8(8-0) Situated at Moja Mimka Tehsil Tigan and district Faridabad, Haryana.
2	Application No. HR/GGN/FRBD/IA000000609 HR/GGN/FRBD/IA000001299 Mr. Parshram Heera Lal & Mrs. Sarla Parshram & Mr. Yashpal, All at: H. No. 318, Ward No. 8, Adarsh Colony, Hodal, Palwal, Haryana - 121106	26-04-2023 22-11-2023 SYMBOLIC	₹ 15,79,309/- as on 13-04-2023 plus interest thereon	Land area measuring 3 ¼ Marle i.e. 105 sq yards, Out of Kheawat/Khata No. 558/583, Mu No. 265, Kila No. 182(3-0), Situated in the Hodal, Dharam Patti, Tehsil Hodal & District Faridabad, Haryana.
3	Application No. HR/GGN/FRBD/IA000000869 Mr. Dharamender Girraj Singh & Mrs. Sunita Dharamender, both at: H.No. 33, Near Path Wali Devi Phulwari, Palwal, Haryana - 121102.	17-07-2023 22-11-2023 SYMBOLIC	₹ 14,08,132/- as on 13-07-2023 plus interest thereon	Property area measuring 01 Kanal part of Kheawat/Khata No. 272/286 Mu. No. 56, Kila No. 2/2(3-8), 3(8-0) Situated at Village Fulwadi Tehsil & District Palwal, Haryana.
4	Application No. HR/GGN/FRBD/IA000000698 Mr. Shyam Singh & Mrs. Kishan Wati, both at: 136, Vill Raidaska, Palwal, Haryana - 121105	17-07-2023 22-11-2023 SYMBOLIC	₹ 11,72,426/- as on 13-07-2023 plus interest thereon	1. Property/Plot area measuring 100 sq. yards, Part of Kheawat/KhataNo. 41/56, Mustakill No. 40, Killa No. 11(4-1) Waka Majra Raidaska, Tehsil & District Palwal, Haryana 2. Property/Plot area measuring 144 sq. yards, Part of Kheawat/KhataNo. 41/56, Mustakill No. 40, Killa No. 11(4-1) Waka Majra Raidaska, Tehsil & District Palwal, Haryana.

Dated : 24-11-2023, Place : Delhi

Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED

MANIBHAVNAM

POSSESSION NOTICE [(Appendix IV) Rule 8(1)]

Whereas the Authorized Officer of Manibhavnam Home Finance India Pvt. Ltd., (hereinafter referred to as "MBHF"), MBHF, which has duly been Authorised by the Central Government, vide a notification dated 17.06.2021, to be treated as a Financial Institution, for the purposes of the "The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002" having its registered office at: 2nd Floor, N-2, South Extension Part-I, New Delhi-110049, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule 2002 issued a Demand Notice dated 14-Sep-2023 calling upon,

- DEEPA W/O TEJINDER PAL SINGH, PLOT No. 13-1A SHIV VIHAR, POLE No. A 530, RISHAL GARDEN, NR. SHIV MANDIR, NANGLOI, WEST DELHI, DELHI-110041
- TEJINDER PAL SINGH S/O RAM SARAN AMOLE PLOT No. 13-1A SHIV VIHAR, POLE No. A 530 RISHAL GARDEN, NR. SHIV MANDIR, NANGLOI, WEST DELHI, DELHI-110041. ALSO AT- PERSON IN CONTACT CENTRE INDIA PVT. LTD. 8TH FLOOR TOWER B & C NO-6 SEZ DLF CYBER CITY PH-III GURUGRAM, HARYANA- 122002
- SANJEEV KUMAR S/O MAHIPAL SINGH DEVALA, SURAJPUR, GAUTAM BUDH NAGAR, UTTAR PRADESH-201306. (GUARANTOR)

To repay the amount mentioned in the notice i.e. **Rs. 16,27,904.40/- (Rupees Sixteen Lakh Twenty Seven Thousand Nine Hundred Four And Paise forty Only)** as on **01.09.2023** along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice vide loan number (H000000006161).

The Borrower had failed to repay the amount. Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **25 day of Nov 2023**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of MBHF for an amount of **Rs. 16,27,904.40/- (Rupees Sixteen Lakh Twenty Seven Thousand Nine Hundred Four And Paise forty Only)** as on **01.09.2023** along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:

ALL THAT PILE AND PARCEL OF ONE STOREY RESIDENTIAL HOUSE NO. 5/A, KHARSA NO. 1900, 5/A SQUARE YARDS I.E. 47.65 SQUARE METERS, SITUATED AT SHRI RAM VATIKA, VILLAGE DERI MACHHA MANIKPUR, PARGANA AND TEHSIL DADRI DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH-203207.

Place: Gautam Budh Nagar, Noida. Authorized Officer
Date: 25.11.2023 Manibhavnam Home Finance India Pvt. Ltd.

TATA CAPITAL FINANCIAL SERVICES LTD

Registered Address: Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013, Branch Address: 09th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

LOAN ACCOUNT NO. TCFLA0386000011068619 AND GCEL LOAN ACCOUNT NO. TCFLA0359000010890292; MR. KAUSHAL KISHOR MISHRA

Notice is hereby given to the public in general and in particular to the below Borrower/ Co-Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFSL), the Possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on <

